

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 543
TO BE ANSWERED ON: 29.11.2024

NOTIFICATION OF DPDP ACT, 2023

543. SHRI SAKET GOKHALE:
SHRI K.R. SURESH REDDY:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) by when the rules for Digital Personal Data Protection (DPDP) Act, 2023, is expected to be notified by Government;
- (b) the reasons for the delay of over a year in notifying the said rules;
- (c) whether Government is considering to introduce streamlined one time parental consent for children's data integrated through app stores to reduce the burden and inconvenience of constant approvals for each platform; and
- (d) further steps envisaged to be incorporated in the DPDP Rules to ensure more focus on privacy and preventing data breaches which still remain a great concern for most?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) to (d): The Digital Personal Data Protection Act, 2023 ('DPDP Act') was assented by Hon'ble President of India on 11th August, 2023. Following the detailed exercise undertaken during drafting of the DPDP Act, similar detailed exercise for the drafting of Rules is also being undertaken. Certain principles used in the drafting of the DPDP Act, like using simple language, avoiding unnecessary cross referencing, providing contextual definition, and providing illustrations etc. have also been followed in the drafting of DPDP Rules. Elaborate discussions and consultations have been done with various stakeholders including industry bodies, civil societies, government organizations etc. while drafting the Rules. The drafting of the Rules is in the final stage. Further consultation on the DPDP Rules will be done after the publication of the Draft Rules. All the matters mentioned in the Rules related to the children's data, parental consent and personal data breach etc. have to be within the ambit of the provisions of the DPDP Act. All the details asked in the question would be available in the finally notified Rules.
